

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.223/2002.

CORAM: Monday this the 8th day of April 2002.

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

A.Ramachandran,
Junior Telecom Officer (External),
Perinthalmanna.

Applicant

(By Advocate Shri Shafik M.A.)

Vs.

1. Union of India represented by
the Secretary, Department of
Telecommunications, Sanchar Bhavan,
Ashoka Road, New Delhi-110001.
2. The Chief General Manager, Telecom, BSNL,
Kerala Circle, Trivandrum-33.
3. The General Manager, Telecommunications,
BSNL, Kozhikode. Respondents

(By Advocate Shri C.B.Sreekumar, ACGSC)

The application having been heard on 8th April 2002
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

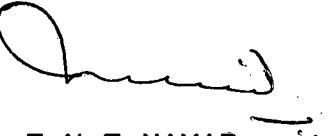
The grievance of the applicant is that he has not been granted the right to hold the higher scale of Technicians in the scale of Rs.425-640 till the date of his next promotion as had been granted to the cadre of JTOs and as has been granted to similarly situated officials. Finding no response to the representation made by the applicant in that regard, the applicant has filed this application for a declaration that he is entitled to hold his pay in the higher scale of Technicians in Rs.425-640 till the next promotion and to draw the higher scale of pay Rs.425-640 till he was promoted as JTO and for a direction

to the respondents to refix the pay in accordance with the above direction and to grant the benefits including arrears of pay with 18% interest.

2. When the application came up for hearing today, learned counsel on either side agree that as the representation (A8) of the applicant made to the Chief General Manager is pending, the application may now be disposed of with the direction to the 2nd respondent to consider A-8 representation and to give the applicant an appropriate reply within a reasonable time.

3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the 2nd respondent to consider A-8 representation of the applicant and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 8th April, 2002.


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

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APPENDIX

Applicant's Annexures:

1. A-1 : True copy of the judgment dt.28.9.92 in OA No.1456/91 of this Hon'ble Tribunal.
2. A-2 : True copy of the judgment dt.20.1.94 in OA No.398/93 of this Hon'ble Tribunal.
3. A-3 : True copy of the Memo No.STA/42-458/93 dt.22-7-94 issued on behalf of the 2nd respondent.
4. A-4 : True copy of the Memo No.EEF/8010/4 dt.31-8-94 issued by the 3rd respondent.
5. A-5 : True copy of the representation dt.18.6.96 submitted by the applicant to the 3rd respondent.
6. A-6 : True copy of the representation dt.26.6.97 submitted by the applicant to the 3rd respondent.
7. A-7 : True copy of the order No.EET-6095/18 dt.21.8.98 issued by the 3rd respondent.
8. A-8 : True copy of the representation dt.13.9.2000 submitted by the applicant addressed to the 3rd respondent.

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